

OFFICE OF THE DISTRICT & SESSIONS JUDGE: SOUTH EAST SAKET, NEW DELHI

ORDER No. 124 Dated 02/11/15

In pursuance of the order of the Hon'ble High Court of Delhi bearing no. 66/DHC/Gaz./G-1/VI.E.2(a)/2015 dated 23.10.2015 vide which the court of Sh. Rakesh Pandit ADJ-03, has been abolished, Misc. Applications/Misc. Files pending in his court for 30.10.2015 as mentioned hereunder in column no. 2, are hereby withdrawn and assigned to the court as mentioned in column no. 3, for disposal in accordance with law:-

(1)	(2)		(3)
Sr. No.	Case No.	Title of the case	Name of the transferee court
1	EX. 120/2015	JYOTSNA VS. GAGAN MYNE	Sh. B. R. Bansal, ADJ-02
2	EX 60/2015	HDB FIN. VS. TEJBIR SINGH & ANR.	
3	EX. 49/2015	KANTI DEVI VS. RAJU & ANR.	

R. Kiran Nath

(R.KIRAN-NATH)

District & Sessions Judge (SE)
Saket Courts, New Delhi.

12620 - 12628

No. Judl./cases transfer/F.53/SE/Saket/2015 _____

Delhi, Dated the 02/11/15

Copy forwarded for information & necessary action to:-

1. The Concerned Judicial Officers of South East District, Saket Courts Complex, New Delhi.
2. PS to Ld. District and Sessions Judge, South East, Saket Courts, New Delhi.
3. The Incharge, Facilitation Center, Saket Courts, New Delhi,
4. Ahlmad of the court previously presided over by Sh. Rakesh Pandit, ADJ-03, South East, Saket Courts, New Delhi.
5. The Secretary, Bar Association, Saket Courts Complex, New Delhi.
6. The Web-Site Committee (English/Hindi) to notify the order on website Saket Courts immediately.
7. The PRO/APRO, South East District, New Delhi

Bimla Devi
02.11.15

Branch Incharge/Judicial Branch(SE)
Saket Courts Complex, New Delhi